

ITEM NO.19

COURT NO.12

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C).....of 2016
CC Nos. 11456-11457/2016

(Arising out of impugned final judgment and order dated
28/11/2013 in OA No. 904/2013 02/06/2014 in RA No. 95/2014 In
OA No. 904/2013 passed by the Central Administrative Tribunal,
Bangalore Bench)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

B.V. RAMESH

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 29/07/2016 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. P.S. Patwalia, ASG

Ms. Ranjana Narayan, Adv.

Mr. Ritin Rai, Adv.

Mr. Aabhas Kshetarpal, Adv.

Mr. Shreekant N. Terdal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing the special leave petitions is
condoned subject to payment of Rs. 25,000/- as costs,
with the Supreme Court Employees' Mutual Welfare Fund
within two weeks from today.

Issue notice.

Tag with SLP(C) No. 24745 of 2015.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master